

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Application No. 215 of 2015 (SZ)

Applicant
I.K. Biju
Kozhilkode

Respondents
Vs. State of Kerala
Rep. by its Chief Secretary
Secretariat
Thiruvananthapuram and 10 others

Legal Practitioners for the applicant:
M/s. Rajan Vishnuraj &
Harish Vasudevan

Legal practitioners for respondents
Mrs. Suvitha A.S for R-1, R-3, R-5
R-8 and R-11
Mr. Kingston Jeralid, S.Sabarish and
S.Anandhan for R-2
Mr. M.R. Gokul Krishnan for R-7
Mrs. Rema Smirthi for R9

| Note of the Registry | Orders of the Tribunal |
|----------------------|--|
| Order No. 5 | <p>Date: 12th July, 2017</p> <p>The application is listed for final arguments.</p> <p>As the Expert Member is not available, the final arguments cannot be heard.</p> <p>The dispute relates to the construction of Sewage Treatment Plant (STP) which is an absolute necessity as far as the Corporation of Kozhikode is concerned.</p> <p>In such circumstances, the District Collector, Kozhikode is directed to convene a meeting of all the concerned, including the applicant, within one month to resolve the disputes without causing any environmental problem, as it is better for the environment, the citizens and the State.</p> |

Let the copy of the order be sent to the District Collector, Kozhikode. Issue order copy to the parties.

List the matter for final arguments on 30.08.2017.

.....J.M.
(Justice M.S. Nambiar)

